

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2404
TO BE ANSWERED ON 14.12.2015**

AADHAAR CARD FOR PRIVATE SECTOR

2404. SHRI M.I. SHANAVAS:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has made Aadhaar cards mandatory for employment in private companies indirectly;**
- (b) if so, the details thereof and the reasons therefor;**
- (c) whether Aadhaar card is also mandatory for withdrawal of provident fund and if so, the details thereof;**
- (d) whether the existing regulations amount to denial of employment/salary to the existing/new employees in private companies; and**
- (e) if so, the corrective steps taken in this regard?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a): No, Madam.

(b): Does not arise in view of reply to Part (a) of the Question above.

(c): No, Madam. However, Universal Account Number (UAN) based withdrawal Form No. 19(UAN) and 31(UAN) have been provisioned for withdrawal of Provident Fund (PF) in respect of those PF members whose Aadhaar and bank details have been seeded and digitally verified by the employers. These employees can file their UAN-based claim forms without attestation by the employer to the respective PF office. All other members can withdraw through existing claim form.

(d): No, Madam.

(e): Does not arise in view of reply to Part (d) of the Question above.
